

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.2291 of 2019

Harihar Kumar Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	:	Mr. Avinash Kumar, Advocate
For the Respondent-State	:	Mr. Shadab bin haque, AC to Sr.SC-I
For the Respondent Nos.2&3:	:	Mr. Sanjoy Piprawal, Advocate

Order No.2 : Dated 24th June, 2020

Heard Mr.Avinash Kumar, the learned counsel appearing for the petitioner, Mr. Shadab bin haque, AC to Mr. Mukesh Kumar Sinha, the learned Sr.SC-I appearing for the respondent-State and Mr.Sanjoy Piprawal, the learned counsel appearing on behalf of the respondent nos.2 and 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice.

Mr.Sanjoy Piprawal, the learned counsel appearing on behalf of the respondent nos.2 and 3 waives notice on their behalf.

Mr. Shadab bin haque, learned AC to Sr.SC-I appearing on behalf of the respondent State waives notice on its behalf.

The learned counsel for the respondents are directed to file their counter affidavit within four weeks.

Post the matter on 19.08.2020.

Let name of Mr. Sanjoy Piprawal, the learned counsel appear in the cause list on behalf of the respondent nos.2 and 3.

(Sanjay Kumar Dwivedi, J.)